

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH
ALLAHABAD

Allahabad this the 11th day of August, 2009

PRESENT:HON'BLE MR. A.K.GAUR, MEMBER-JHON'BLE MRS.MANJULIKA GAUTAM, MEMBER-AOriginal Application No.1163/2002
Under Section 19 of A.T.'s Act, 1985.

Syed Mohd. Aziz Rizvi,
S/o Late S.M.Arabi,
R/o House No. 308B,
Mohalla Saudagar,
(Basantpur) Near Mashiria Press,
P.O.Gita Press, Gorakhpur. ...Applicant.

(By Advocate : Sri K.K.Mishra)

Versus

1. Union of India through General Manager,
North Eastern Railway, Gorakhpur.
2. Chief Personnel Officer,
North Eastern Railway, Gorakhpur.
3. Chief Commercial Manager,
North Eastern Railway Gorakhpur.
4. Dr. Asit Gupta
Chief Administrative Officer,
F.O.I.S., C.R.I.S. Rail Mantralay Upkram,
Chanayakpuri, New Delhi.
5. Assistant Commercial Manager,
Office of the Chief Commercial Manager,
N.E.R. Gorakhpur.
6. U.S.Pandey,
Assistant Commercial Manager,
Izatnagar,
N.E.R. Bareilly. ...Respondents.

(By Advocate : Mr.K.P.Singh)

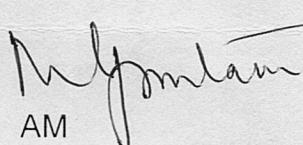
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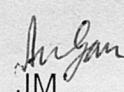
ORDERHON'BLE MR. A.K.GAUR, MEMBER-J

We have heard Shri K.K. Mishra learned counsel for applicant and Shri K.P. Singh, learned counsel for the respondents. As per our directions learned counsel for the respondents have produced the records. Shri KP Singh learned counsel for the respondents submitted that the case of the applicant would be considered, in case a direction is given to the competent authority to consider and pass a speaking and reasoned order on the representation of the applicant dated 13.8.2002 within a specified time.

2. Having heard the learned counsel for the respondents, we are satisfied that the ends of justice would be met, in case a directions is given to the competent authority to consider and dispose of the representation of the applicant and to pass a reasoned and speaking order by taking into account the grievance and all the grounds made by the applicant in the O.A. While deciding the representation of the applicant the O.A. be treated as part of representation. Respondents are directed to pass appropriate reasoned and speaking order within three months from the date of receipt of a copy of this order.

3. Be it noted that we are not passing any order on merits.


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JM

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